New Delhi, the 21st June, 2018

S.O. 3020(E).—In the notification of the Government of India, in the Ministry of Corporate Affairs, number S.O. 2422(E), dated the 13th June, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 14th June, 2018, at page 2, in line 8, for “Section 22”, read “Clause (iii) of Section 21 and Section 22”.

K.V.R. MURTY, Jt. Secy.